

CENTRAL ADMINISTRATIVE TRIBUNAL,

CHANDIGARH BENCH

C.P.No.060/00027/2018 in
O.A.NO.060/00389/2016

Decided on: 24.07.2018

CORAM: **HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. AJANTA DAYALAN, MEMBER (A)**

Naval Kishore Verma,

R/o # 3475, Sector 49-D,

Chandigarh.

Applicant

By: Self

Versus

1. Sh. Anurag Aggarwal,
Secretary Technical Education,
U.T. Sector-9,
Chandigarh.
2. Sh. Rubinderjit Singh Brar,
Director Technical Education,
U.T. Sector-9,
Chandigarh.

Respondents

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By : None.

O R D E R (oral)
HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

1. The petitioner, who is present in person, states that the order dated 22.1.2018 of this Tribunal in O.A.No.060/00389/2016, against non compliance of which the instant C.P. has been filed by

him, was challenged before the Hon'ble High Court by way of a Writ Petition, at the hands of the respondents, and the operation of the impugned order has been stayed by their Lordship.

2. In view thereof, no fruitful purpose would be served by keeping the present C.P. pending in this Tribunal, and as such, it is dismissed accordingly, at this stage, with a liberty to the petitioner, to move a fresh C.P., if need arises, after decision in the Writ Petition.

**(SANJEEV KAUSHIK)
MEMBER (J)**

**(AJANTA DAYALAN)
MEMBER (A)**

Place : Chandigarh.
Dated: 24.07.2018

HC*